

C.A.No. 7533 OF 1997

ITEM NO.102

COURT NO. 1

SECTIONS XIV & PIL

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO. 7533 OF 1997

Indian Handicrafts Emporium and Ors. ... Appellant (s)

Vs.

Union of India and Ors. ... Respondent (s)

(With office report)

With
C.A. Nos. 7534, 7535, 7536 and 7537 of 1997
(With office report)

W.P.(C) No. 35 of 2003

Date: 05-08-2003 This/These matter(s) was/were called on for
hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE S.B. SINHA

For appellant (s)
in CA 7533, 7534 and Mr. G.L. Sanghi, Sr.Adv.
7535 Mr. Pramod Saigal, Adv.

Mr. Vipin Sanghi, Adv.
Ms. Rachna Jain, Adv.
Mr. Siddharth Khattar, Adv.
Mr. EC Agrawala, Adv.

in CA 7536 and 7537 Mr. G.L. Sanghi, Sr.Adv.
Mr. Sanjay Parikh, Adv.
Mr. Avinash K. Misra, Adv.
Mr. A.N. Singh, Adv.

For petitioner (s)
in WP 35 Mr. P. Sridhar, Adv.

Mr. M. Srinivas R. Rao, Adv.
Mr. Sudhir Mishra, Adv.
Mr. Sridhar Potaraju, Adv.
Mr. Pankaj Singh, Adv.
for M/s. P.S.N. & Co., Advs.

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For Union of India Mr. P.P. Malhotra, Sr. Adv.
Mr. Rajiv Nanda, Adv.

Mr. C.V.S. Rao, Adv.
Mr. Prateek Jalan, Adv.
Mr. Ajay Sharma, Adv.

Mr. P Parmeswaran, Adv.

Ms. Anil Katiyar, Adv.

For respondent (s)
in CA 7533

Ms. Bela Maheshwari, Adv.

State of H.P.

Mr. J.S. Attri, Adv.

in CA 7533 & 7537

Mr. Raj Panjwani, Adv.
Mr. Vijay Panjwani, Adv.
Mr. Iqbal Shamsi, Adv.

in CA 7533, 7534 &
7535

Mr. BB Singh, Adv.

in CA 7534, 7535 &
7536

Mr. JM Rao, Adv.

in CA 7534 & 7535

Mr. Tapash Ray, Sr.Adv.
Mr. Satish Vig, Adv.

in CA 7535

Mr. Sakesh Kumar, Adv.
Mr. SK Agnihotri, Adv.

Mr. KR Nagaraja, Adv.

in WP 35Mr. Manish Singhvi, Adv.

Mr. Ashok K. Mahajan, Adv.

State of Karnataka

Mr. Sanjay R Hegde, Adv.
Mr. Anil K. Mishra, Adv.
Mr. Satya Mitra, Adv.

State of Rajasthan

Mr. Ranji Thomas, Adv.
Ms. Bharati Upadhyaya, Adv.
Mr. V.N. Raghupathy, Adv.

State of TripuraMr. Gopal Singh, Adv.

Mr. Amit Kr. Poddar, Adv.

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State of AssamMs. Krishna Sarma, Adv.

Ms. Asha G. Nair, Adv.

Mr. V.K. Sidharthan, Adv.

for M/s. Corporate Law Group, Adv.

UPON hearing counsel, the Court made the following

O R D E R

Mr. G.L. Sanghi, learned senior counsel started his arguments at 12.30 p.m. and had not concluded till 3.30 p.m.

The matters remained part-heard.

(D.P.Walia) (Suraj Parkash)

Court Master

Court Master

Item No. 301.

Date: 6/8/2003.

Coram and Apparance : As above.

Mr. G.L. Sanghi, learned senior counsel resumed his arguments at 10.30 a.m. and concluded at 11.35 a.m. Thereafter Mr. P.P. Malhotra, learned senior counsel argued in the matters till 12.05 p.m.

Arguments concluded and judgment reserved in C.A. Nos. 7533, 7534 & 7535 of 1997 and W.P.(C) No. 35 of 2003.

Written submissions may be filed by 11th August, 2003.

C.A. Nos. 7536 and 7537 of 1997 are delinked.

(D.P.Walia) (Suraj Parkash)

Court Master

Court Master